

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-506**  
Appeal-10/252/ND/2024

**IN THE MATTER OF:**

SSB Infradevelopers Private Limited and Ors.

**....Applicant**

**Vs.**

RoC

**.....Respondent**

**SECTION**

U/s 252

**Order delivered on 24.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

For the RoC : Ms. Shankari Mishra, Ms. Jyoti khurana, Advts.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel on behalf of Appellant is present and submitted that they have issued notice to the Income Tax Department and filed the proof of service. However, the same is not reflected the e-portal. Counsel for the Appellant is directed to approach the Registry and cure the defects, if any, so that their proof of service is reflected on the e-portal. Ld. Counsel on behalf of RoC is present and submitted that they have filed their report. However, the same is not reflected on the e-portal. Ld. Counsel for the RoC is directed to approach the Registry and cure the defects, if any, so that their report is reflected on the e-portal. No one is present on behalf of Income Tax Department. In view of this, list the matter on **10.07.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**